

private sector. I do not know what sort of logic and economic consideration can justify it.

13.02 hrs.

**CENTRAL AND OTHER SOCIETIES
(REGULATION) BILL**

(i) REPORT OF JOINT COMMITTEE

SHRI NITIRAJ SINGH CHAUDHARY (Hoshangabad): I beg to lay on the Table a copy of the Report of the Joint Committee on the Bill to provide for the incorporation, regulation and winding up of Central societies and declared Central Societies and regulation of aided Union territory societies and amalgamation of Central societies or added Union territory societies with similar societies and for matters connected therewith or incidental thereto.

(ii) EVIDENCE

SHRI NITIRAJ SINGH SHAUDHARY: I beg to lay on the Table the record of Evidence tendered before the Joint Committee on the Bill to provide for the incorporation, regulation and winding up of Central societies and declared Central societies and regulation of aided Union territory societies and amalgamation of Central societies or aided Union territory societies with similar societies and for matters connected therewith or incidental thereto.

13.04½ hrs.

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
Sixty-fifth Report**

SHRI G. G. SWALL (Autonomous Districts): I beg to present the Sixty-fifth Report of the Committee on Private Members' Bills and Resolutions.

MR. SPEAKER: The House stands adjourned for Lunch to meet at five minutes past 2 O'clock.

13.05 hrs.

The Lok Sabha adjourned for Lunch till five minutes past Fourteen of the Clock.

The Lok Sabha reassembled after Lunch at eight minutes past fourteen of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

**CODE OF CIVIL PROCEDURE
(AMENDMENT) BILL—Contd.**

MR. DEPUTY-SPEAKER: We take up further consideration of the following motion moved by Dr. V. A. Seyid Muhammad on the 11th August 1976,

namely:—

“That the Bill further to amend—the Code of Civil Procedure, 1908, and the Limitation Act, 1963, as reported by the Joint Committee, be taken into consideration”.

SHRI R. R. SHARMA will continue his speech.

श्री राम रत्न शर्मा (बांदा) : उपाध्यक्ष महोदय, क्लॉक 27 जिस में सेक्शन 80 को अमेंड किया गया है उस के बारे में मैंने एक अमेंडमेंट दिया है। दफा 80 को अमेंड करते समय जैसी कि सेलेक्ट कमेटी की राय थी और ला कमीशन की भी राय थी उस का ध्यान न रखते हुए पता नहीं किन कारणों से दफा 80 के नीचे एक सब-क्लॉक जोड़ दिया गया जिस के कारण दफा 80 के द्वारा जो राहत प्राप्त देना चाहते हैं वह राहत मिल नहीं पायी।

प्राप देखिये क्लॉक 2 में है :

“But the Court shall not grant relief in the suit, whether interim or